

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/MP/2018

**Coram:
Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member**

Date of Order: 27th January, 2020

In the matter of:

Petition under Section 79(1) (b) read with Section 79(1)(f) of the Electricity Act, 2003, *inter alia*, seeking compensation on account of 'Change in Law' events under Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents.

And

In the matter of:

D B Power Limited
Block 1A, 5th Floor,
Corporate Block, DB City Park,
DB City, Arera Hills,
Opp. MP Nagar, Zone I,
Bhopal – 462 016

.... Petitioner

Versus

1. PTC India Limited,
2nd Floor, NBCC Tower,
15 Bhikaji Cama Place,
New Delhi- 110 066
2. Rajasthan Urja Vikas Nigam Limited
Vidyut Bhawan, Janpath,
Jyoti Nagar, Jaipur – 302 005.
3. Jaipur Vidyut Vitran Nigam Limited
Vidyut Bhawan, Jyoti Nagar,
Near New Vidhan Sabha Bhawan,
Jaipur – 302 005.
4. Ajmer Vidyut Vitran Nigam Limited
Vidyut Bhawan, Makarwali Raod,
Panchsheel Nagar, Ajmer – 305 004
5. Jodhpur Vidyut Vitran Nigam Limited



New Power House, Industrial Area,
Jodhpur – 342 003.

.... Respondents

Petition No. 208/MP/2018

In the matter of

Amended Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking compensation on account of “Change in Law events” under Article 10 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondents.

And

In the matter of:

D B Power Limited
Block 1A, 5th Floor, Corporate Block,
DB City Park, DB City, Arera Hills, Opp. MP Nagar, Zone I,
Bhopal – 462 016

Vs.

Tamil Nadu Generation and Distribution Corporation Ltd.
6th Floor, Eastern Wing 144, Anna Salai,
Chennai- 600 002 Tamil Nadu

CORRIGENDUM

Certain inadvertent typographical errors have been crept in the orders dated 3.12.2019 and 6.1.2020 the same are corrected as under:

(a) In Para 54 of the order dated 3.12.2019 in Petition No. 213/MP/2018, last sentence, the words ‘non-cement companies’ shall be read as ‘cement companies’.

(b) In Para 51 of the order dated 6.1.2020 in Petition No. 208/MP/2018, last sentence, the words ‘non-cement companies’ shall be read as ‘cement companies’.

2. All other terms of the orders dated 3.12.2019 and 6.1.2020 in Petitions No. 213/MP/2018 and 208/MP/2018 respectively shall remain unaltered.

Sd/-
(I.S.Jha)
Member

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson

